

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 20.9.1999

O.A. No. 312/1996

M.L. Dhingra son of Shri Shyam Das Dhingra aged about 48 years resident of House No. 381, Near Krishna Mandir, Old Abadi, Sriganganagar, at present employed on the post of Telegraph Assistant in the office of T.D.M., Sriganganagar (Rajasthan).

... Applicant.

versus



1. Union of India through Secretary to Government of India, Ministry of Communication (Department of Telecommunication) Sanchar Bhawan, New Delhi.
2. The Chief General Manager (Telecom) Rajasthan Circle, Jaipur.
3. The Telecom District Manager, Sriganganagar (Rajasthan).
4. The Telecom District Engineer (Admn.), Office of the Telecom District Manager, Sriganganagar (Rajasthan).

... Respondents.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. Ramesh Singh, Adv., Brief Holder for Mr. Vinit Mathur, Counsel for the Respondents Nos. 1 to 4.

CORAM:

Hon'ble Mr. A.K. Misra, Judicial Member.

Hon'ble Mr. Gopal Singh, Administrative Member.

ORDER

(Per Hon'ble Mr. Gopal Singh)

Applicant, M.L. Dhingra, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for setting aside the order dated 31.8.95 (Annexure A/1) and for issuing a direction to the respondents to extend the benefits of restructuring to the applicant with effect from 9.5.95 as per the order dated 30.8.95 (Annexure A/4).

Gopal Singh

2. In the order dated 9.3.99, we had directed the General Manager, Telecommunication (West), Jodhpur, to dispose of the representation of the applicant dated 9.4.1998 within a period of 1½ months by a speaking order after examining all the facts and circumstances necessary to dispose of the representation. The case was finally heard on 15.9.99, when the learned counsel for the respondents brought to our notice that the grievances of the applicant has been fully redressed and, therefore, this application has become infructuous. The learned counsel for the applicant has accepted this position.

3. In view of the fact that the grievances of the applicant has been fully redressed, this application does not survive. The O.A. is accordingly dismissed as having become infructuous.

4. In the circumstances, no order as to costs.

Gopal Singh

(GOPAL SINGH)
Adm. Member

20/9/99
(A.K. MISRA)
Judl. Member

cvr.